

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 18
(IB)-694(PB)/2018

IN THE MATTER OF:

L & T Finance Ltd.

.... **APPLICANT / PETITIONER**

Vs

Zillion Infraprojects Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 14.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. H.C SURI
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the applicant:-

ORDER

CA-462(PB)/2019:-

Report along with the proceedings confirming the meeting of CoC filed by the Resolution Professional is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

The application stands disposed of.



(M. M. KUMAR)
PRESIDENT



(H.C SURI)
MEMBER (TECHNICAL)